

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NEW OBJECTIONS CHECK LIST OF CIVIL CASES

(AS ON 27.05.2024)

Objection Code	Objection Description
1.	Show the competency of person, who has Filed the present appeal/ petition/ review/ revision/ application etc.
2.	Correct provision of law should be mentioned in the appeal/ petition/ revision/ application etc.
3.	As to how the present case/application /petition/appeal/ revision is maintainable in the present form in this Hon'ble Court?
4.	<p>(a) An affidavit duly attested with correct age/parentage/particulars of the deponent in support of appeal/petition /application/review/ revision should be filed.</p> <p>(b) Handwritten insertions/corrections made in Application/ Appeal/ Revision/ Petition are not permissible and same should be fairly typed/printed or duly signed by Ld. Counsel/Party. Corrections/insertions made in Affidavit(s) should be duly attested again together with signature of deponent and the attesting Authority or fresh affidavit should be filed.</p>
5.	<p>(a) Each page of affidavit should be signed by the deponent for certification of facts, a certificate regarding the contents of affidavit which have been read over to the deponent in his regional language by the attesting authority.</p> <p>(b) Identification seal in the affidavit(s) should be verified/signed with legible and complete name.</p>
6.	State case is required to be represented by the authorized person.

7.	Required numbers of paper books should be filed and the same should be in order and duly indexed.
8.	Authorization/resolution etc. should be filed in case of registered body.
9.	General power of Attorney/Special power of Attorney duly page marked and indexed should be filed.
10.	General power of Attorney/ Special power of Attorney and other documents attached with the case, executed abroad should be duly embossed.
11.	Correct and complete certified copy of Annexure(s) should be filed.
12.	Title of the petition/revision/review/application, index etc. should be same as per Memo of Parties.
13.	<p>(a) Prescribed court fee should be affixed in the appeal/petition/revision/ review/cross-objection/application etc?</p> <p>(b) How value for purpose of jurisdiction and court fee has been assessed, please give verified details at the backside of opening sheet</p> <p>(c) Court Fee stamps should be affixed on separate page and page marked and be mentioned in Index.</p> <p>(d) Advocate welfare fund stamp be affixed on POA.</p>
14.	Certificate of non-availability of stamp paper may be obtained from stamp vendor.
15.	Court fee stamps affixed should be in the name of applicant.
16.	<p>Memo of parties should be filed on a separate page.</p> <p>16(A)(1) The mobile Number as well as the Passport Number/Election Commissioner ID Card (Voter ID Card) Number/Aadhaar Card Number/e-Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government belonging to the Petitioner(s)/ Appellants(s)/Applicant(s) be mentioned in the Memo of Parties against his/her/their name(s).</p> <p>(2) Copy of proof of identity i.e. Passport Number/Election Commissioner ID Card (Voter ID Card) Number/Aadhaar Card Number/e-Aadhaar letter downloaded from UIDAI Website or any other</p>

	<p>identity proof issued by Government, duly attested by the learned counsel filing the case under his seal with Name and Enrolment Number, wherein the residential address of the Petitioner(s)/Appellant(s)/Applicant(s) has been mentioned, be also annexed with the fresh petition/Appeal /Applicationn for impleadment as party, at the time of filing.</p> <p>(3) Affidavit in support of the Petition/ Appeal/Application for impleadment as a party should contain Passport Number/Election Commissioner ID Card (Voter ID Card) Number/Aadhaar Card Number/e- Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government belonging to the deponent to the effect that:-</p> <p style="text-align: center;"><i>“Passport Number/Election Commissioner ID Card (Voter ID Card) Number/Aadhaar Card Number/e-Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government has been annexed as a proof of identity and residential address with the Petition/Appeal/Application for impleadment as a party.”</i></p> <p>(4) The submission of any information regarding Aadhaar Card is identity proof would not be mandatory.”</p>
<p>17.</p>	<p>Serial nos. (given to petitioners/respondents) should be correctly mentioned in Memo of Party(ies)/POA/Vakalatnama/Appeal/ Revision/ Petition/Application.</p>

<p>18.</p>	<p>(a) Complete address with parentage should be mentioned in the memo of parties.</p> <p>(b) Age of the litigant(s) be mentioned in MOP.</p> <p>(c) Mention specifically in the Memo of Parties in all the cases filed in this Hon'ble High Court on Civil side as to which party(ies) is/are Contesting Respondent(s) and which is/are the Proforma Respondents.</p> <p>(d) Name of the natural/legal guardian who represents the minor(s) appellant(s)/petitioner(s)/respondent(s) should be specifically mentioned in MOP/POA/Paper Book.</p> <p>(e) Name of the authorized signatory who represents the State/Company /Firm/ Gram Panchayat /Legal Persona etc. should be specifically mentioned in the MOP/POA/Paper book</p>
<p>19.</p>	<p>(a) Memo of parties should correspond according to impugned judgment/order.</p> <p>(b) GPA/SPA Note be given in MOP.</p> <p>(c) Civil Appeal/Case number of Ld. First Appellate Court/Ld. Court(s) below, against which the Present Appeal/Petition arises, should be mentioned in the Memo of Parties to compare Memo of Parties and to tally the judgment and decree under challenge.</p> <p>(d) Deceased person(s) should be impleaded correctly in Memo of Parties as per the instructions given in the daily cause list i.e. name(s) of LR(s) of deceased person should be mentioned below the name(s) of deceased person(s), and accordingly the title of the case should be mentioned/corrected in the whole paper book.</p> <p>(e) Caste or religion shouldn't be mentioned in the Memorandum of parties of a petition/proceedings.</p>
<p>20.</p>	<p>Correct nomenclature of the case should be given.</p>
<p>21.</p>	<p>Memo of parties should be signed by the Learned Counsel/Parties.</p>

22.	Urgent form should be filed wherever necessary.
23.	An affidavit in support of Appeal/ Revision/Petition/ Application should be filed.
24.	Complete and correct page marking with black/blue pen/typed at the top right corner should be done.
25.	Grounds should be duly verified and signed by the Learned Counsel/Parties.
26.	Law points should be formulated with the brief synopsis.
27.	Impugned orders/annexure etc. should be correctly mentioned with dates in the paper-book, head note, prayer clause.
28.	<p>(a) Head note and prayer clause complete in all respects should be filed.</p> <p>(b) Head note and prayer clause of the petition/ Appeal/Revision/Application etc. should be specific and same.</p>
29.	Complete name of Learned Counsel and Parties be mentioned against his/her signature in whole paper book.
30.	Duly verified and correctly typed copy of annexure(s) should be filed. 30 (A) (1) Where the self attested true typed copy of pictorial and/or photograph is being annexed with any case or application as an Annexure, the self attested photocopy of the original documents be also annexed.
31.	<p>(a) Complete Vernacular as well as Complete translation of the Annexure(s) should be filed.</p> <p>(b) Copy of Complaint/Appeal should be filed to tally the Memo of Parties.</p> <p>(c) Complete Photostat copies of all the documents with back side page(s), like Sale Deed/Agreement to Sell/GPA etc. whereupon something is inscribed or stamp etc. is fixed should also be filed on separate page.</p> <p>(d) Each document should be page marked and mentioned in the Index accordingly including vernacular copies and certified copies.</p>

<p>32.</p>	<p>(a) Every pleading(s) including application(s), annexure(s) etc. in the High Court shall be in English language duly typed in black ink on both side of superior quality legal size paper of 80 GSM and above. The font shall be Thorndale or Times New Roman in size 14 with double space. Margins on the top and bottom of the page shall be 1.25 inches and 0.75 inch, respectively. The left side and right side margins shall be 1.25 inches. The numbering shall be at the top middle of each page and will run through both sides of the page, in accordance with rule 2(a) Chapter-1, Part A(a) High Court Rules and Orders Volume-V.</p> <p>(b) The certified copy(ies) on both sides of pages shall be permitted to be filed. However, the certified copy(ies)/photocopy(ies) dim printed/not legible shall also be filed with legible printed/ typed copy of Annexure(s)/Judgment(s)/Order(s).</p> <p>(c) Index/Application/Appeal/Revision/Petition should be fairly typed and should not be dim printed or illegible.</p> <p>(d) As far as practicable no set/bunch of documents shall be annexed as a single annexure and each document shall be annexed as a separate annexure.</p>
<p>33.</p>	<p>(a) Vakalatnama/Power of Attorney should be duly signed with date by the parties, accepted and properly identified by the Learned Counsel(s).</p> <p>(b) In case, signature(s) of Petitioner(s)/Appellant(s)/Respondent(s)/ Applicant is/are obtained on back side of Power of Attorney, then it should be signed and accepted by Ld. Counsel(s).</p>

<p>34.</p>	<p>(a) Power of Attorney should be duly filled in with enrolment no., address and contact number of the Advocate, with e-mail address.</p> <p>(b) Correct Serial Numbers and names in capital letters in English Language should be mentioned against the signatures of parties in Power of Attorney /Vakalatnama.</p> <p>(c) Name of the Ld. Govt. Pleader should be mentioned with full name and signatures.</p>
<p>35.</p>	<p>(a) Index should be properly prepared and duly filled in all columns i.e. serial nos. particulars, date, page no. and court fee etc.</p> <p>(b) A typed/printed note/certificate that 'Contents of Hard Copy and Soft Copy are same' should be mentioned in the Index.</p> <p>(c) Following note be given at the bottom of the index in all cases relating to MP/MLAs: <i>"Whether any sitting/former MP/MLA is involved in the case or not? Yes/No"</i></p>
<p>36.</p>	<p>Index should be signed by the advocate(s)/parties with enrolment no. and contact number.</p>
<p>37.</p>	<p>Instructions regarding scrutinizing/filing available on website of this Hon'ble High Court should be complied with.</p>
<p>38.</p>	<p>An application for seeking exemption alongwith affidavit from filing the certified copy of impugned award/order should be filed as the same are not forthcoming.</p>

<p>39.</p>	<p>(a) An advance copy of misc. application along with documents i.e. written statement / reply etc. should be supplied to all the opposite party(ies)/counsels and acknowledgement of the same be affixed on the Index with complete legible name.</p> <p>(b) In case Notice of Motion has been issued, and no counsel has appeared yet, advance copy should be supplied to opposite party(ies) through Registered Post. Also affix original receipt of Regd. Post etc.</p> <p>(c) Name, age and parentage of the Person/Employee/Authorized Signatory with designation in case of Govt. Servant, should be mentioned in the Reply/Written Statement/Application etc., who files the Reply/Written Statement/Application etc.</p>
<p>40.</p>	<p>(a) In the contempt petition respondent(s) should be arrayed by name.</p> <p>(b) At the time of filing Contempt Petition against the Judicial Officer(s), the filing advocates/in-person is required to give an affidavit to the effect “That the action of the respondent (Judge) is not protected under the Judges (Protection) Act, 1985”.</p>
<p>41.</p>	<p>(a) Opening sheet should be filed.</p> <p>(b) Opening sheet should be duly filled in all respects</p>
<p>42.</p>	<p>As to how this appeal/petition/revision/application is within limitation?</p>
<p>43.</p>	<p>No. of delay days should be correctly mentioned in the application for condonation of delay in filing of Appeal/Revision.</p>
<p>44.</p>	<p>An application along with affidavit for condoning of delay should be filed as the case is time barred i.e. regarding compliance of Rule 3-A Order 41 CPC.</p>

<p>45.</p>	<p>(a) An application u/s 149 CPC along with affidavit should be filed for permission to make up deficiency of court fee. (Court fees affixed after the expiry of limitation period).</p> <p>(b) How the Court Fee has been affixed in the name of deceased persons. Hence Application under Section 149 CPC be filed after affixing the sufficient Court Fee in the Appeal/Petition/Application in the name of any of the surviving Appellant/Applicant/ Petitioner, if the appeal/revision/petition/ application is re- filed after prescribed period of limitation.</p>
<p>46.</p>	<p>(a) Section 148-A CPC should be complied with (Caveat Note be given in Index) and if Caveat received, then acknowledgement of supply of advance copy of petition/appeal etc. should be obtained on Index with complete name etc.</p> <p>(b) Regd. Postal Receipt(s) of sending advance copy of caveat petition to the proposed/expected Petitioner(s)/ Appellant(s) should be affixed with the Caveat Petition..</p>
<p>47.</p>	<p>(a) Paper book of Appeal/Revision/Misc. application should be arranged properly</p> <p>(b) Each document of paper-book should be page marked and mentioned in the Index accordingly including vernacular copies and certified copies and court fee stamp papers etc.</p>
<p>48.</p>	<p>Appeal should be filed in terms of Order 41 Rule 1 of CPC.</p>
<p>49</p>	<p>Revision should be filed in terms of Rule 6 Chapter 1 Part A(a) of High Court Rules and Orders Volume-V.</p>
<p>50.</p>	<p>Revision should be filed in terms of Rule 7 Chapter 1 Part A(a) of High Court Rules and Orders Volume-V.</p>
<p>51.</p>	<p>Review Application should be filed in terms of Rule 10 Chapter 1 Part A(a) of High Court Rules and Orders Volume-V.</p>

52.	<p>(a) Land Acquisition case no., date of notification u/s 4 of Land Acquisition Act, name of revenue estate for the acquired land should be given in Memo of Parties.</p> <p>(b) Copy of Notification under Section 4 of Land Acquisition Act, should be filed, as the date of notification under Section 4 has not been mentioned in the impugned Award/Judgment.</p>
53.	<p>Para regarding earlier award on which Learned Reference Court had relied upon in the same case in any other acquisition, similar appeal against the same fact and status thereof, reference court has not relied upon any earlier award should be made before the relief clause of the ground of appeal.</p>
54.	<p>A receipt of deposit of mandatory amount (proviso of Section 173 Motor Vehicle Act 1988) should be filed in FAO (MACT) cases.</p>
55.	<p>Specific note should be given in FAO (MACT) cases below index regarding nature of case/appeal i.e. death case/injury case/multiple injury case/ invalid driving license/ without driving license/ wrong multiplier/ Misc. nature.</p>
56.	<p>A receipt of deposit of full awarded amount i.e. (proviso of Section 30 of Workman's/ employees Compensation Act 1923) should be filed in FAO (Workman's/employees compensation Act 1923) cases.</p>
57.	<p>Arbitration Case should be filed in terms of scheme for appointment of Arbitrator..</p>
58.	<p>(a) Certified copy of impugned Judgments/Orders of the courts below should be filed.</p> <p>(b) Neither Certified/Original copy(ies) of Annexure(s)/document(s) is/are forthcoming nor exemption application or prayer for exemption is forthcoming.</p>
59.	<p>Note should be given below index in Probate case for compelling situation/circumstances for invoking the direct jurisdiction of this Hon'ble Court.</p>

60.	Copy of Will, death certificate, schedule of property etc. should be filed in Probate cases.
61.	Affidavit should be filed in support of all applications and Appeals under Trade and Merchandise Marks Act 1958.
62.	(a) Schedule of property duly verified by the appellant and affidavit should be filed in Pauper Appeal /Application of an indigent person. (b) The indigent person should visit personally in the Registry. (DRR Branch) for attendance being Indigent Person with I.D. Proof etc. The Indigent person should also file statement of property duly verified as per the Statutory Provisions/relevant Rules. The Limitation for such like Appeals is 60 days from the date of judgment and decree.
63.	Tax Appeal should be filed along with requisite documents and information (According to correction slip no. 133 Rule II-D, dated 10/12/2009, Chapter-1, Part A, Rule 3-B, Volume-V of Rules and Orders of Punjab and Haryana High Court.
64.	Certificate regarding filing of complete record of CWP should be filed in LPA.
65.	Complete record of company petition should be filed in Company Appeal.
66.	Information regarding date of death, relationship and age etc. should be given in the application for impleading the LRs of deceased.
67.	Substantial question of law should be mentioned in grounds of Appeal(s).
68.	(a) An application for condonation of delay in re-filing should be filed. (b) May re-file the case with updated re-filing days in re- filing C.M. Application and in affidavit in support thereof. (c) May re-file the case alongwith re-filing C.M. Application with Affidavit, if need so arises, (if the case is re-filed after 40 days.)
69.	Previous objections still not complied with.

70.	Separate application alongwith affidavit for placing on record additional documents should be filed.
71.	<p>(a) Any other connected/similar case is pending or decided?</p> <p>(b) No such or similar case having filed or not filed para should be given in grounds of Appeal/Revision supported by affidavit in view of correction slip 158/Rule II D4 dated 12.09.2013 Rule 3-A.</p>
72.	Affidavit in support of Grounds of Appeal should be filed by the Collector/Land Acquisition Collector, as per the directions passed in RFA No. 2218 of 2007 in State's Appeal(s), to the effect that at the time of filing of appeals against the awards of Ld. Reference Court pertaining to an acquisition, appeals against all awards of the learned Reference Court pertaining to the particular acquisition have been filed.
73.	<p>(a) Separate LRs Application with affidavit under correct provision of law should be filed to implead the LRs of Deceased person(s),</p> <p>(b) Certified copy of order of impleading LRs of deceased person should be filed alongwith Amended Title, if LRs are already impleaded in the Ld. Court(s) below.</p> <p>(c) Para in the Application(s) for impleading LR(s)/Parties that Amended Memo of Parties has been prepared after ascertaining upto date MOP from the Registry), be given/mentioned.</p>
74.	Complete party names of the impugned award/order not forthcoming in the Main Award/Order, therefore, Certified copy of Short Order/Award be filed alongwith Main Award.
75.	LAC Number/Title of Short Award mentioned in Copy of Main Award does not tally with Short Order.
76.	In tax matters where bunch of appeals are decided by the Tribunal and the department is in appeal before this Hon'ble High Court, status of other cases be mentioned in grounds of appeal by the appellant.

77.	In tax matters, relied upon para i.e. where earlier orders of the tribunal is relied upon by the tribunal while deciding the appeal, status thereof also be mentioned in grounds of appeal by the appellant.
78.	Para numbers should be corrected in Grounds of Appeal/Petition/Revision/Application(s)/Affidavit(s)/Reply/Written Statement etc.
79.	Vakalatnama of Ld. Counsel is not found/placed on record. Hence, the present Application is returned to the Counsel in original to do the needful.
80.	The present Appeal/Petition/Revision etc. is returned being duplicate. Please also verify, if not duplicate, give specific reason(s).
81.	While filing COCP, complete copy of judgment/order of which non-compliance/disobedience/violation is alleged/claimed should be filed and the same (judgment/order) is required to be marked as Annexure P-1.
82.	<p>Regarding limitation of Cross-Objection:-</p> <ul style="list-style-type: none"> a) How present Cross Objection is with in limitation? b) How delay days are calculated? Please verify. c) Para regarding limitation be incorporated in the grounds along with date of receipt of notice(s) as there is a limitation period of only 30 days from the date of receipt of Notice(s).
83.	(Certified) Copy of Complaint/Petition/Appeal/Revision etc. which is sought to be transferred should also be filed and indexed.
84.	Address of Local Counsel with contact number be given in the POA

<p>85.</p>	<p>Commercial Disputes Case(s) should be filed with correct nomenclature alongwith certificate of Ld. Counsel as per the provisions of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 and Rules as contained in Part-E of Chapter-3 of Volume-V of Rules and Orders of Punjab and Haryana High Court inserted vide correction slip No. 164 Rules/II/D4 Dated 06.07.2016.</p>
<p>86.</p>	<p>Synopsis of the case:- After the index and the Court fee with every case (petition, appeal etc.) to be filed in the High Court a brief synopsis of the case (concise statement of relevant facts) in chronological order with dates, shall be annexed. Reference to document(s) in such synopsis shall specifically mention (in bold letters in the page margin at the relevant place) the annexure number and the relevant page at which such document is annexed.</p>
<p>99.</p>	<p>ANY OTHER OBJECTION(s) (HANDWRITTEN)</p>